About the journalists, as I mentioned, I did not have prior notice. Otherwise, I would have come with a longer statement. Mr. Chandramouli has been appointed to go into this whole things. It will be enquired into. Government has taken a serious view of this matter. There is nothing to hide. If anyone is found responsible, we will take strong action.

MR. DEPUTY-SPEAKER: The question is:

"That this House approves the continuance in force of the Proclamation, dated the 9th February, 1974, in respect of Gujarat, issued under Article 356 of the Constitution by the President, for a further period of six months with effect from the 11th September, 1974."

The motion was adopted.

15.20 hrs.

INTEREST-TAX BILL

The Minister of FINANCE (SHRI YESHWANTRAO CHAVAN). Sir, 1 beg to move*:

"That the Bill to impose a special tax on interest in certain cases be taken into consideration".

Sir, while introducing the Finance (No. 2) Bill, 1974, in the Lok Sabha on 31st July, 1974, I had mentioned that, as a part of the anti-inflationary package, Government proposed to levy a tax on the gross amount of interest received by scheduled banks on loans and advances made in India. I had explained the broad also briefly features of the new levy and had informed the hon'ble House that a separate Bill to give effect to this proposal would be introduced shortly. The present Bill seeks to implement this proposal.

The proposed lavy, to be known as "interest-tax", will be at the rate of 7 per cent on the total amount of interest accruing to scheduled banks on loans and advances made in India. The levy will thus extend to the State Bank of India and its subsidiaries, 14 nationalised banks, 40 non-nationalised scheduled commercial banks, 13 foreign banks and 14 State cooperative banks.

Interest-tax will be levied on interest accruing to the schedule banks in any account year relevant to the assessment year 1975-76 and subsequent assessment years. Interest is accruing before the 1st August, 1974 will, however, not be included in the tax base. For the purposes of the levy, interest will include commitment charges on the unutilised portion of any credit sanctioned for being availed of in India, as also discounts on promissory notes and bills of exchange drawn or made in India. Discounts on treasury bill will, however, be exempted from the levy. Interest on Government securities and on debentures and other securities issued by local authorities. companies or statutory corporations will also be outside the scope of the proposed tax.

Interest received on loans and advances made by a scheduled bank to other scheduled banks will not be chargeable to tax. This exemption is proposed on the consideration that such loans and advances represent temporary accommodation granted by one bank to another and interest received by the borrowing bank from its constituents will be chargeable to tax in its own hands. Any bad debt in resect of interest charged to interest tax in any earlier year will be deducted in computing the chargeable interest. Interest-tax paid by scheduled banks will be deducted in computing their taxable income under the Income-tax Act, 1961.

Interest-cax will be pavable in advance in two half-yearly instalments

^{*}Moved with the recommendation of the President.

[Shri Yeshwantrao Chavan]

III

on the 15th September and 15th March of the financial year immediately preceding the assessment year. During the current financial year, only one instalment of interest-tax will become payable by scheduled commercial banks on or before the 15th March, 1975 and this will cover interest accruing during the period of five months from August to December, 1974. In the case of schedulel cooperative banks, accounts are closed on 30th June every year. Since interest acgruing before 1st August, 1974 is being excluded from the tax base, no tax will be payable by cooperative banks for the assessment year 1975-76.

The Bill provides for the imposition of a penalty in cases where interesttax paid in advance falls short of 85 per cent of the interest-tax assessed on regular assessment. The penalty shall not be less than 10 per cent, and may extend to one and one-half times the amount by which the interesttax paid in advance falls short of 85 per cent of the tax determined on regular assessment. The banks will also be hable to a penalty m cases where interest-tax is not paid in advance. In such cases, the penalty will vary from 10 per cent to one and onehalf times of 85 per cent of the interest-tax determined on assessment

The scheduled banks will be required to furnish to the Income-tax Officer a return of the chargeable interest before the 30th June of every assessment year. The provisions in the Bill for payment of intereset-tax on selfassessment. regular assessment re-assessment. and ac also appeals, rectification of mistakes, etc. are broadly on the lines of the corresponding provisions contained in the Income-tax Act, 1961 and the Companies (Profits) Surtax Act. The Bill also provides for penalty for delay or default in furnishing the return of chargeable interest, failure to comply with notice requiring production of evidence, as also for concealment of chargeable interest. Arrears of interest-tax and penalty imposed

under the Bill will be recovered in the same manner are arrears of income-

As indicated in my speech in the Lok Sabha on the 31st July, 1974, the scheduled banks would be excepted to adjust their functioning to the new tax and reimburse themselves to the extent necessary by making appropriate adjustments in interest rates charged from borrowers. This would result, on an average, in an increase of about 1 per cent in the cost of horrowings from scheduled banks. proposed tax will thus have both a monetary and fiscal impact inasmuch as it will serve the purpose of raising the cost of borrowed funds and of supplementing Government revenues.

The Bill also seeks to make a consequential amendment to the Central Board of Revenue Act, 1963 to specifically provide that interest-tax levied under the proposed legislation will be rebarded as a "direct tax" for the purposes of that enactment. This will enable the administration of the new levy by the Central Board of Direct Taxes.

Sir, this is a short, simple non-controversial Bill and I am confident that it will receive the full support of the House.

Sir, I move.

Mr. Deputy-Speaker: Motion moved:

"That the Bill to impose a special tax on interest in certain cases, be taken into consideration."

SHRI SARJOO PANDEY.

श्री सरज पांडे (गर्ज रूर) र एगा रक जीं. मारमीय रखी जी ने जो बिरारिय के सामने रखा है उर के छारजेय्टम एष्ड रीजन्स में िखा है जिसको मन्दी जी ने भी नहा है

"The object of the Bill is to impose a special tax on the total amount of interest received by Scheduled Banks on loans and advances made in India."

मंत्री जी ने अपने भाषण में यह कहा भी है कि इस टैक्स को वसूल करने का मतीजा यह होगा कि देश में लोग कर्जी कम लेंगे बैकों से और मुद्रा स्फीति भी हकेगी। मैं समझता हं युं देखने में यह बिल वहत ग्रन्छा है, सरकार काननों के जरिए जो बात भी करती है वह सब कुछ देखने में अञ्छा लगता है। जहां तह इस कातृत का ताल्ल्य है, यह माल्म होता है कि टैक्स उनसे लेंगे जो बहुत ज्यादा कर्जी लें रहे हैं, उनसे 7 परसेन्ट टैक्स लेंगे । यह कहते हैं इससे इ फ्लेशन भी नहीं होगा ग्रोर वह वार्जी भी बम लेंगे लेकिन मैं मन्त्री जा से प्रकता चाहता हं कि ग्राज भी बैंक्स जो एडवान्स कर रही हैं वह बड़े-बड़े उज्जोगयितयों को ही कर रही। है ग्रीर वह लोग हमेशा टैक्स से बच जाते हैं। मनी इल्फलेशन को रोशने के लिए ग्रापने कितने ही नवे नवे टैक्स लगाए हैं। 252 करोड़ के है इस अभी आप ला चुके हैं जिस पर इस सदन में चर्चा हो चुकी है।

थी यशवन्त राव चह्नाचा : यह उस में भी

बी सरजू पांडेय: उस दिन भी मैं ने बपने भाजग में कहा था कि आप इन्क्लेशन के नाम पर नये नये टैक्ज लगा रहे हैं लेकिन मेरी समझ से इनका कोई प्रमान नहीं पड़ रहा है। दुनिया के तमाम पूर्वाजादो देश यही रास्ता अपनाते हैं लेकिन इससे वह चीं ज करती नहीं है, बल्कि बढ़जी चनो जा रही है। हम देखते हैं बाजार दिनों दिन मंहगा होता चला जा रहा है। दिल्ली में गेंडूं तीन काया किनो बिक रहा है और चींनी साढ़े 6 काया किनो बिक रहा है और चींनी साढ़े 6 काया किनो बिक रही है। आखिर आप किस प्रहार से इसमें कावट कर पारेंगे? बैंकों से जो कजी लेने वाले होते हैं वह छोटे छाटे लोग तो होते नहीं हैं। बड़े लोगों को हीं बहां से कर्बा मिलता है और

वही लोग टैस्स की चोरी भी करते हैं। इर टैस्सों को न लाति के बजाब आग, जो दैस्त बकाया है उना को वपूत कर लें तो आपका बजट पूरा हो जत्येना और किर नये टैं इस एल श फरने को जलात नहीं रहेगी। इन टैक्सों को लगाने के लिये ग्राप नर्नए अफिसर बनाने हैं, नए दफ्तर खालते हैं और फिर उन डैक्सों की नशी नशा चारियां होती हैं। हनारे देश में रोजाना यही चलता रहता है। यहां चारियों का रोज भंग्डाफाइ होता है। भ्राप कोई भा अबनार उन कर देखते. मान बनर है मानरा मोर के एक्सपोर्ड में चोरो हा रही है. कैंगां में चोरा हो रहा है, हमारे देश का क्या बाहर के बैंकों में जा रहा है ग्रोर इस प्रकार ग्राप के सारे का रून धरे रह जाते हैं। तो देखने में यह विल अच्छा है लेकिन इस से आप का उद्देश्य पूरा होने वाला नहीं है ग्रोर न इस से कोई ज्यादा बात ही बन पायेगा। कर्जा लेने वाले ग्राज भी कर्जा लेते हैं बैंको का रेट तो आप ने पहलें से ही बड़ा दिया है। ग्रीर इस के बाद भी वह कर्ज ले हैं ग्रीर सारा का सारा पया सरकार से 🏗 लेते हैं। बहुत सारे उद्योगपति ऐसे हैं कि लाइतें। लेकर के बाजार में बेव कर लाखों रुखा कमा लेते हैं। तो मैं कहना चाहता हूं कि जो वित ग्राप लाये हैं। मैं बहुत ज्यादा इस के पक्ष में नहीं हूं। हजारीं विल हम हो पास कर चुके हैं ग्रोर बार बार उन में संगोबन होते रहते हैं लेकिन किर भी महंगाती बढ़ती चली जा रही है। उस का मुख्य कार ग यह है कि जब तक भारत में पंजीवाद भ्रयंग्यवस्या रहेगी यह स्थिति बनी रहेगी। स्राप या तो पूंजीवाद रास्ता पकड़ लीजिये या सोगलिस्टों का रास्ता परुड़ लीजिये। यह चूं चूं का मुख्बा हमारी समझ में नहीं ऋता। यह तो वही मसन है जैसा कि रामायण में है कि गाल भी फुलाब ग्रीर हुंसे भी, यह सम्भव नहीं है। इस देख

की अर्थ व्यवस्था को भाप ने तबाह कर दिया है ग्रीर काला बाजारी को रोकने के लिये कोई एक बिल भाप नहीं लाये। गरीबों पर हमला करते है, कीम ने बढ़ रही है, ला ऐण्ड ार्डर प्रोबलम बिगड़ रही है, आज आदमी की जान सुरक्षित नहीं है। ग्राप इस बिल को तो पास करा ही लेगे, श्रीर हमारा भी इम का विरोध करने का काई खास इरादा नही है. लेकिन इस देश की ग्रयं व्यवस्था का सुधारने के लिये ग्राप वही कदम उठाये जा दुनिया के समाजवादी देशों ने उठाये है। पूजीवादी कदम चाइना मे, ग्रमरीका में इंगलैंड में फेल हो चके है। इसलिये प्राप कुछ ग्रामुल परिवर्तन इस दिशा में लाइये जो ग्राप कर रहे है तभी देश का कल्याण हो सकता है।

हिन्द्स्तान में काला धन रोकने के लिय जब तक भ्राप कुछ नहीं करेगे तब तक कुछ नहीं होगा । कल, परसो मैं बम्बई गया था मालम हुआ कि समद्र के नीवे की जमीन में चोरी हो रही है एक एक गज जमीन का दाम लाखों लाखो राया लिया जा रहा है. बडे बडे होटल भर हए है। म्राखिर यह पैसा कहा से धा रहा है। धाप इस तरफ ध्यान दी।जये, देश की हालत बहुत खराब हे, इम लिये कोई ठोस कदम उठाये जिस से काला बाजारी रुके तभी ग्राप मुदा स्फीति रांक सकते है ग्रोर देश का सही दिशा दे सकत है।

SHRI Y. S. MAHAJAN (Buldana): Sir. I welcome this piece of legislation. It provides for a tax on the gross amount of interest earned by the scheduled banks in Inida after the 1st August 1974 The tax will be at the rate of 7 per cent and while computing the chargeable interests, a deduction will be made in respect of the amount of interest which is established to have become a bad debt during the pie-

vious year and also in respect of interest on loans and advances made to other scheduled banks or interest earned on Government securities or debentures and other securities issued by local authorities, companies or statutory corporations. The first 12 clauses of the Bill deal with definitions and substantive provisions of the Bin whereas the remaining clauses are concerned with procedures in connection with appeals and penalties. Since the tax is a direct tax on a species of income, the relevant provisions of Income-tax Act have been made applicable by clause 22. The other clauses are adaptations of the same Act for purposese of this Bill. The tax paid will be allowed as a deduction ia computing the taxable income under the Income-tax Act 1961. The Bill is simple and well-drafted and there should be no difficulty in its implementation

Its main objectives are two: First, it will supplement Government revenues to the extent of Rs. 60 crores per annum. Secondly, it hopes to raise the funds borrowed from the cost of banks

Increasing the revenue was necessary in view of the large gap between income and expenditure of the Government, a gap which is still increasing, so that nobody can say what it would be at the end of the financial year Further, this measure was necessary in view of the Government's determination to confine deficit ancing within the limit of Rs. crores as postulated in the Budget for 1974-75. How far this objective will be realised will depend on the total effect of all the measures in the pollevy package which is still in the process of unfolding. But there is not the slightest doubt that this measure is in the right direction and it will contribute towards the achievement of that objective, and ultimately m reducing inflationary pressures in the economy.

The ground for this hope is due to the fact that this tax has been levied

at a sensitive point in the credit mechanism. The scheduled banks are the main purveyors of credit to the industrial and commercial sector of the economy. They will naturally shift the burden onto the shoulders of their customers. Further, as a result of the recent hike in the bank rate, the total burden will be increased considerably.

Even before the imposition of this tax was announced, as a result of the hike in the bank rate, the minimum lending rate chargeable by banks on advances was increased from 11 to 12 and a half per cent except in the case of the specificially exempted categories and the minimum lending rate on advances against commodities subject to selective credit control was increased from 13 to 15 per cent. Further, the maximum rate chargeable by the Reserve Bank of India to the scheduled banks on their borrowings was increased from 15 to 18 per cent.

On top of this came the tax on interest earned by scheduled banks from loans and advances made in India. The effect has been to push up the whole interest rate structure to a still higher level. This is bound to have a significant impact on credit. that is, on loans and advances by the banks. Since the bank credit is money, it will have a powerful tendency to reduce the amount of money in the country unless inflation proceeds at a still higher rate than before, or hoarding yields a rate of profit higher than the rate of interest charged by the banks According to an unofficial estimate. the increase of profitability through hoarding of goods has been ruling at about 14 per cent

Bank credit gives control over inventories. At present, it is calculated that inventories constitute about 45 per cent or so of the value of output Economists have suggested that the proportion of inventories to be financed by bank credit should not be more than about 33-1|3 per cent. The firms can achieve this reduction in the

ratio of inventories to sales by fuller utilisation of capacity, avoidance of waste and better maintenance of their machinery.

Before I conclude, I would like to make two suggestions, that this measure should be followed by steps to levy a similar tax on persons working in the unorganised sector of the money market, such as, money lenders and shrofts Not to do so will be unjust to the banks insofar as it will make their task of mobilisation of savings relatively more difficult than before. Recently, the proportion of fixed deposits total deposits has been rising at a low rate. The banks function of mobilising saving is as important as and even prior to that of purveying credit. They are merely intermediaries between borrowers and lenders.

My second suggestion is to take steps to integrate the organised and unorganised sectors of the money market so that the Government can have greater control over the credit mechanism. Unless it can manipulate more effectively the levers of credit policy, in times such as these, its anti-inflationary programme cannot achieve the desired results.

With these words, I support the Bill.

भी भार० बी० बड़े (खरगोन): मान्य-वर. में इम बिल का विरोध करता हू भीर वह इसलिये कि पहले हमारे मंत्री जी ने इंटरेस्ट का रेट बढाया, 11 से साढ़े 12 हैं कर दिया भीर इधर उन्हों ने 7 परसट टैक्स भीर लगा दिया । इम में श्राबजैक्ट में लिखा है:

"....The tax will be levied at the rate of seven per cent on the chargeable amount of interest."

र्म का मतलब यह है कि जो श्राप ने इटरेन्ड का रेट बकाया है उस को भी श्राप इंटरेन्ड पर 7 परसेट टैक्स लगा कर ले रहे हैं। श्राप ने अपने भाषण मे यह कहां है कि मूझा स्फीति को रोकने के लिये श्राप ऐसा कर रहे

हैं। म बहना चाहता है कि मुद्रा-स्फीति कितनी बढ गई है भीर उस को रोवने के लिए यह धाप एक छोटी सी स्कीम लाये हैं। पैसा मिलेगा, इस के फीगर्स आप ने नहीं दिये । वितना एस्टीमेट एमाउन्ट • इस की बापस मिलेगा यह कुछ भाप ने बताया मही है। साप ने वहा है कि जो इन्टरेस्ट मिलेगा उस पर ७ परसेन्ट टैक्स प्राप लेगे प्राप हैक्स के ऊपर टैक्स लगा रहे हैं भीर इन्टरेस्ट के कपर भाप इन्टरेस्ट ले रहे हैं। यार्न:एक हाय से अगर आप दे न्हें हैं तो दूसरे हाथ से इस को बापस ले रहे हैं। आप ने यह कहा है कि सरकारी बैकों पर यह टक्स लाग होमा। इस का शसर काक्तवारों पर पढेगा भीर साधारण ब्रादमियो पर पडेगा । साधारण भादर्मा जो पैसा लेगा उस को बह बंहरा पढ़ेगा। इस लिए मैं इसका विरोध करना चात्ता ह। भाप ने कहा कि इन्प्रकेशन रोकने के लिये ऐसा कर रहे हैं केबिन बाकी जो प्राइवेट बैनस है, उन के ऊपर धाप ने बया लगाया । इस के बारे मे धाप ने धापने भाषण में कुछ नहीं वहा है। मेरा विरोध इसलिए है कि इस से इन्नलेशन रुकेगी मही आर्थार द्याप टैस के उक्तर टैक्स लगार है। श्राप क्तिनी इससे मद्रास्फीति रोकेंगे, रह प्राप देखिये ।

इस के कलावा एक मेम्बर ने कहा कि टैक्स एरियर 700 वर.ड रुपये वा है। अगर आप उस को वसूल करने के लिये कोई प्रोपिकन करते, तो मैं तिरोध न करता बल्कि भै उसको सपोर्ट करता। यह जो टैक्स है, यह दीखता छोटा सा है लेकिन इस में यह लिखा हुआ है:

"Interest means interest on loans and advances made in India and includes commitment charges on unutilised portion of any credit sanctioned for being availed of in India."

यानी जो कज देने, उस पर इन्टरेस्ट क्षेत्र हैं उस पर भाप दक्स सवायने । इन्टरेस्ट में कार आप टक्स समाएं यह बात मेरी
मेरी समझ में नही आती है। आा दूसरा
काई टैक्स लगाए, तो में सोच सकता हूं,
सेकिन इम टैक्स का में बिर ध करता हू आप
अगर 11 परसेन्ट या साड़े 12 परसेन्ट कोई
इन्टरेस्ट लेता है, तो उसमें से 7 परसेन्ट
बापस से लेते हैं। इसका मतलब क्या होता
?

Bill

कोधापरेटिय बैंक वो कर्जा देगा, उस पर भी धाप ने टक्स सगाया है। यह तो वरीबों पर पड़ेगा क्योंकि जिले जिले में काधापरेटिय वे.स है जो धपे.स बैंक से जई, हुई हु।

इसलिये में इस का विरोध करता

SHRI VISHWANATH PRATAP SINGH (Phulpur): Mr. Deputy-Speaker, Sir, the present Bill seeks to have an impact, monetary as well as fiscal. To quote from the Statement of Objects and Reasons:

"The tax is expected to have both fiscal and monetary impact in as much as it will serve the purpose of raising the cost of borrowed funds and supp.cmenting govcrnment revenues."

This awareness of raising the cost of capital supply is welcome, though it has come late and perhaps not with its fullest impact.

This country has been uncritically supplying cheap capital for quite a This policy has led not only long. to speculative stockpiling of modities, but a'so to the discouraging of savings in the form of bank deposits, increased demand of capital on financial institutions, and couraging the raising of equity capital in preference to loan capital. It has also eaten into the foreign reserves of the country by encouraging export of commodities on credit and their import on cash basis. We should see this problem in the back-

drop of inflation. If the inflation rate is about 30 per cent and banks give loan at ten per cent then in fact our banks are doling money at the negative rate of interest of 20 per cent and that too, not to the weaker sections of the society, not the small businessman but to large and organised business houses which can play one bank against the other and get the lowest rates of interest for their investments.

There was a talk that the accounts of forty scheduled banks will be examined on this account. The talk has now toned down to a whisper and perhaps, in time, will be hushed into silence. I would like to know in clear and unequivocal terms views of the hon'ble Minister on this.

So far as the qualitative control of credit is concerned, the present situation makes a nonsense of policy. We have been financing the purchase of private cars while purchase of pumping sets for irrigation and agriculture was put in abeyance. It is time when we have to match our credit policy to our national priorities and sternly differentiate between the core and noncore sectors. Why should we go on subsidising the scarce resource capital to the non-core sector? Let the advocates of the free market face the free market of capital supply. Why should we subsidise it? In fact, I think the dose of remedy administered is a little weak, a stronger dose should be administered. Why should not, in the non-core sector, our bank rate equal the market rate? I would submit that the interest on the longterm loans, if raised from 9 to 15 per cent. it would effectively curb the borrowing. If you compare the figures of last year and this year, after the introduction of such measures, you will see that there has not been much reduction in the bank loans advanced.

There is a vast domain of our economy which is beyond the manipulations of our monetary and budgetary controls and that is the domain which just does not register in the tax returns. In this respect, I have only one submission and with it I will end my gubmissions, and that is, make tax returns public documents. Any person paying a nominal fee should be entitled to get a certified copy of the tax returns of any other person. Sin and secrecy go together. Every crime requires cover. The present law, by making tax returns a secret document, provides the necessary cover to perpetrate and perpetuate economic crimes. Tear off this legal shroud, let everybody see who pretends to be what before the tax authorities. If exposure is a powerful social weapon, why should we refrain from using it? The greatest inhibitor of sin is public gaze. Let a thonsand eyes judge and many a accounts will be set right.

*SHRI J. MATHA GOWDER (Nilgiris): Mr. Deputy Speaker, Sir, I rise to express my views on the Interest-Tax Bill which is under discussion. This Bill seeks to levy 7 per cent tax on the interest income of the Scheduled Banks.

I was deeply hurt to hear the hon. Finance Minister stating in his introductory speech that the 14 State Cooperative Banks have a'so brought under the purview of the proposed tax. The State Co-operative Bank gives loans and advances to District Co-operative Banks which in turn extend credit facilities to the agriculturists After Indepen-

dence, the Co-operative Bank rescued the peasants from the clutches of money-lenders who were charging usurious interests. With the incorporation of State Coperative Banks also within the purview of this Bill, the credit facilities extended by these Banks will become costly for the agriculturists.

I am a Director of the Tamil Nadu State Co-operative Bank, The annual interest income of Tamil Nadu State Cooperative Bank is of the order of Rs. 3.76 crores on which the Bank. will have to pay Rs. 26.32 lakhs as tax. Naturally, the Bank will not be in a position to bear this heavy burden and it will try to pass on this burden to the agriculturists. Ultimately the impact of this Bill is going to be felt by the agriculturists at the other end. They will have to pay more interest on the loans being given by the Cooperative B anks. The effect of this Bill is that the credit facilities being given to the agriculturists have now become costly.

Clause 28 of the Bill envisages that the Reserve Bank can exempt scheduled bank from the purview of this Bill. Perhaps the Government themselves have realised the for exempting the State Co-oprative Banks, though not now but at a later date. The All-India State Cooperative Banks Federation have pas**sed** unanimous resolution demanding that the State Cooperative Banks should be exempted under this Clause. It is not enough for the hon. Minister of Finance to that under Clause 28 the Reserve Bank has been empowered to **ex**empt Banks. I rethese quest him that he should in reply to the debate categorically say that the State Cooperative have been exempted from the purview

of the proposed tax. He has to do this if he wants the co-operative credit movement to survive in our country.

The Government will be able realise this amount which they expect from the interest-tax by taking stringent steps to recover the income_tax arrears. Simultaneously. they should also try to realise the outstanding advances from the large business houses. As on 29th June 1973, the outstanding advances from 393 companies belonging to big business houses like Tatas, Birlas, Martin Burn, Mafatlal, Bangur, etc. to the 14 nationalised banks is of the order of Rs. 186.10 crores. This very clearly that the big monopoly houses have been getting massive credit facilities from the nationalised banks. At the same time, you find that the outstanding advances from small industrial units numbering 80,547 as on 29-6-73 is of the order Rs. 364.92 crores—Rs. 186.10 crores outstanding from 393 companies belonging to big industrial houses and Rs. 364-92 crores outstanding from 80,547 small industrial units. When capital is so scarce for the small industrial units, massive credits being appropriated by big industrial houses. We have established Industrial Cooperative Banks also which extend loans and advances to small scale industry.

The loans being given to the agriculturists will not even be 10 per cent of what they get. When we hear every day that the big monopoly houses are indulging in many malpractices like evasion of income tax, maintenance of duplicate account books etc. for this purpose—the raids which are being conducted these days have revealed this—it is strange that they should be given hundreds of crores of rupees as loans and advances. The State Co-operative Banks

are keeping straight forward accounts. They have no other dealings except giving loans and taking interest on them. If the Government take adequate steps to recover the income tax arrears from these big industrial houses, and also recover the outstanding advances from them, there will be no need to levy 7 per cent tax on the interest-income of the State Cooperative Banks.

Before I end, I would once reiterate that the hon. Finance Minister shou'd, in his reply to the debate, announce the exemption of State cooperative Banks from the purview of this legislation and not leave it to the Reserve Bank of India as envisaged in the Bill. If that is not done, the agriculturists of the country will be hard hit, as the State Cooperative Banks will pass on this tax burden by increasing the rate of interest on the loans given to them.

With these words, I conclude.

SHRI PATEL NATWARLAL (Mehsana): Mr. Deputy Speaker, Sir, I am supporting this Bill but with one request to the hon. Finance Minister. I belong to the cooperative movement and I am cooperator. As I am a cooperator I am a little bit worried about this tax specially imposed over the earnings of interest say from scheduled cooperative banks. Sir, you know the present situation of the cooperative banks in the country. I have received lettens from very many cooperators from different **St**ates and they are also worried about this point.

I belong to Gujarat and I know the position of my State bank also. According to the statement of the hon. Finance Minister this is a simple Bill but I would request him to make it more simple by exempting cooperative State banks from the purview of this Bill. Ultimately this tax will pass on to district cooperative banks and then it will go to village cooperatives and village cooperatives

would recover this burden from farmers. As my little knowledge says I can request the hon. Finance Minister to look into the matter so that in the interest of the nation at this stage when the country is determined to channelise our distribution system throughout the country through cooperatives, they will be able to play their due role. I think this burden on cooperative banks would be undesirable and I hope the Minister will think over this problem and that he would exempt the state cooperative banks from the purview of this Bill.

16:00 hrs.

SHRI P. M. MEHTA (Bhavnagar): Mr. Deputy-Speaker, Sir, recently, the Government has started taking some measures to revitalise or reshape our economy. Sir, as you are very well aware, the fact, is, there is complete anarchy in the economy of our country. Sir, the measures which have been taken by the Government are contrary to the aims and objectives of these measures themselves. This house recently passed two Bills and these are meant to curb inflation and revitalise the economy. Sir, day by day, prices are sky rocketing. Now, this is also a measure to increase the revenue of the Government. I do not mind if the Government increases revenue through proper constitutional measures. But, this is a measure which will ultimately adversely affect the common man. This will also add to the sufferings of the people. Now, Sir, there is a provision under clause 28 to exempt certain scheduled banks from the provisions of the Bill. Similarly, under this provision, Government easily exempt the state cooperative banks.

MR. DEPUTY-SPEAKER: That point has been made. You can support it.

SHRI P. M. MEHTA: I would like to bring to the notice of the hon.

[Shri P. M. Mehta]

Minister that cooperative banks is altogether a different aspect. This consists of the primary cooperatives and it is meant for financing their own sharholders and to serve the agricultural economy. If this Bill is made to cover the cooperative banks. ultimately, the farmers will be the worst hit.

MR DEPUTY-SPEAKER: point has been made by two other speakers.

SHRI P. M. MEHTA: I want to support and emphasise this point. Therefore, Sir, I would like to appeal to the Finance Minister. He should announce in this House today that Government will exempt the cooperative banks from the purview of this Bill. This should be announced today. That is my point. I wanted to make this point.

ofTHE MINISTER FINANCE (SHRI YESHWANTRAO CHAVAN): Mr. Deputy-Speaker, Sir, only two or three points have been made during the course of the discussion on this Bill. One is about cooperative banks, which is the only point made by Members from both the sides. Sir, I have got one or two points for the consideration of the hon. Members who mentioned about conparative banks. Sir, even today, the noncooperative banks also are doing agricultural credit work. Nationalised banks are increasing

SRI C. T. DHANAPANI (Dharapuran): Not satisfactorily.

SHRI YESHWANTRAO CHAVAN: Please listen to me first and then You can make up your mind. I would certainly like to claim as equally as they can claim that they are supporters of the cooperative movement. In my own way. I am also a supporter of the cooperative movement.

The point is that those who support the co-operative movement also will have to be a little discriminatory.

When the co-operative movement says that it is supporting and extending agricultural credit, I think the time has come when they will have to have some differential rate of interest. Suppose they will be required to pay-the example of Tamil Nadu was quoted-Rs. 20 or Rs. 26 lakhs. I would request that they should certainly try to get this additional amount by raised rate of interest from agriculturists owning more than 5 acres of land. The time has now come for the agricultural sector to make its own contribution to this particular matter. Why should there be not differential rate of interest in this case?

At the present moment, whatever the nationalised banks do. at least they have accepted one principle, that in the case of small or marginal farmers they give credit at a little lesser on lower rate of interest. I do not know if hon, members have cared to know about this.

SHRI NATWARLAL PATEL: That is true. But the interest rate has been increased by 2 per cent by the Reserve Bank.

SHRI YESHWANTRAO CHAVAN: When the entire interest structure is changing, you cannot say it should not be done in a particular sector.

SHRI R. V. BADE: The question is whether he should go to the sowcar or to the co-operative bank. That is the jhagada.

SHRI YESHWANTRAO CHAVAN: व झाडा । राजा हो गा वह पुरारी दिनिया क बात लाप र हि हैं। ग्राप नेण लाइज्ड वैं। भी वहीं ाम कर रहे हैं ग्रोर को ताररेटिव बैं भं वही बाम कर रहे हैं।

I did not follow one thing that the Member from Tamil Nadu said. He said that the co-operative banks only have got honest accounts. Does he

mean to say that other banks have dishonest accounts?

SHRI J. MATHA GOWDER: Nonacheduled banks.

SHRI YESHWANTRAO CHAVAN: Non-scheduled banks. Most of this is, really speaking, applicable to the scheduled banks. There may be some individuals who are keeping double accounts.

SHRI SHIVAJI RAO S DESH-MUKH (Parabhanı) State Cooperative banks?

SHRI YESHWANTRAO CHAVAN: Who does not say they will not pay? They will have to pay We want them to pay. I am making this plea to the supporters of the co-operative movement: please go and tell the co-operative movement on your behalf and on my behalf that they must also try and have a differential rate They should have one of interest rate for the small farmer and another for the non-small farmer Whatever they will be required to pay additionally by way of tax can certainly he recouped by this way. When the entire interest structure is being changed and we are certainly making money a little constlier, money that is given by way of credit, the cooperative banks cannot claim any sort of exemption in this matter.

This was the only point made As for Shri Bade, I think he did not understand what this Bill is meant for He thinks it is meant for the sowcar. It is not.

SHRI NATWARLAL PATEL: So far as co-operative banks are concerned, we have our fixed policy for loaning to farmers and to other co-operative institutions. But so far as scheduled banks are concerned, they have not got a fixed policy in regard to loaning. They may charge something more,

MR. DEPUTY-SPRAKER: As a co-operator, you must co-operate also in this

. Bill

. .

The question is,

"That the Bill to impose : sregial tax on interest in certain cases, be taken into consideration."

The motion was adopted.

Clause 2

Amendment made*

Page 2,-

for lines 18 and 19 substitute-"scheduled, bank" means the State bank of India constituted . under the State Bank of India Act, 1955, a subsidiary bank as defined in the State Bank of India (Subsidiary Banks) Act, 1959 a croresponding new bank constituted under section 3 of the Banking Companies (Acquisition and Transfer of Undertakings) Act. 1970 or any other bank, being a bank included in the Second Scheduled to the Reserve Bank of India 1934.' (1)**

(Shr. Yeshwantrao Chavon)

23 of 1955 38 of 1959 5 of 1970 **2 of 1934

MR DEPUTY-SPEAKER The question is:

"That clause 2, as amended, stand part of the Bill".

The motion was adopted.

Clauce 2, as amended, was added to the Bill.

Clauses 3 to 30, clause 1. the Enacting Formula and the Title were added to the Bill.

^{*}Moved with the recommendation of the President.

SHRI YESHWANTRAO CHAVAN: Sir. I move:

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

16.11 hrs.

ESSO (ACQUISITION OF UNDERTAKINGS IN INDIA) AMENDMENT

MR DEPUTY-SPEAKER: Earlier in the day we agreed to amend the order of schedule slightly by taking up item 21 before item 20. This also is a simple Bill which is to extend the time from 180 days to one year

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH-NAWAZ KHAN): I beg to move*

"That the Bill to amend the Esso (Acquisition of Undertekings in India) Act. 1974, as passed by Rajya Sabha, be taken into consideration"

I beg to move the motion for consideration and passing of the Esso (Acquisition of Undertakings in India)
Amendment Bill, 1974 introduced on the 2nd September, 1974.

As the Hon'ble House is already aware, by the Esso (Acquisition of Undertakings in India) Act. 1974, rights, title and interests of Esso Esstern Inc. in relation to its undertakings in India were acquired by the Central Government. Section 13 of that Act provided that every contract entered into by Esso Esstern Inc. for any service, sale or supply in India shall, unless tenminated by

the Central Government within 180 days from the 13th March, 1974 i.e on the 8th September, 1974 be binding on the Central Government or the Government Company to which the said undertakings may be trans That Section also specifies ferred. the procedure for the termination of such contracts. In view of the very complex and diverse nature of these contracts and their large numbers, it has not been nossible to complete the work of scrutiny of all the contracts undertaken or such further action ar is appropriate within the specified limit of 180 days. As such it has therefore, become necessary to extend the period by a further period of six months so that the total period avail able for the scrutiny and termination of contracts may be made one year

I would therefore, strongly commend this Bill for adoption by the Han'ble House

SHRI NOORUL HUDA (Cachai This Bill is short and seems innocent but I would submit that the Govern ment policy is involved in this Bill. You will remember that the Govern ment agreed to 26 per cent equity share in the company though it 1 well known that our country had been demanding total nationalisation of the oil industry Even when Dr. Trigur." Sen was the Petroleum Minister there was this demand The oil in dustry was in the grip of foreign monopolists and there was a demand that it should be nationalised. The now the Government had not taken direction any positive step in that As a result of this hundreds of crorer of rupees are allowed to be taken away from this country even to day. For this reason this Bill which seeks to extend the time limit of 180 days to one year will not serve any purpose because it does not strike at the root of the problem.